For Non coking coal	(in million tones)
Item	2016-17
Total Demand All India	913.30
Indigenous Supply/Availability	759.61
Gap (Indigenous for Non-Coking Coal)	153.69
Availability from CIL Sources	594.88

(c) and (d) CIL is envisaged to produce 615.00 Mt including 15.74 Mt. of coking coal in the Terminal Year of Twelfth Plan *i.e.* 2016-17. This production is achievable only if the requisite clearances are processed in fast-tracked route and delivered within the specified time schedule. The issues affecting land acquisition, R & R, law and order and evacuation infrastructure will also have to be addressed in a time bound manner.

Valuation of Coal Mines Pension Scheme

2176. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI ALOK TIWARI:

Will the Minister of COAL be pleased to state:

- (a) whether the draft report of the actuary appointed for valuation of Coal Mines Pension Scheme, submitted on 9th July, 2012 has been examined by Government;
 - (b) if so, the details thereof;
 - (c) if not, the reasons for the delay;
- (d) whether the final evaluation report by the actuary has also been submitted;
 - (e) if so, the details thereof;
 - (f) if not, by when the final evaluation report is likely to be submitted;
- (g) whether Government has fixed a time-frame for revision of the said pension;
 - (h) if so, the details thereof; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (i) Under clause 22(1) of the CMPS, 1998, actuarial evaluation of the pension fund has to be made every third year. Accordingly, the work of actuarial evaluation of the CMPS, 1998 and Pension Fund was taken up for the period upto March, 2001. The period covered was extended till 31.12.2002. The actuary submitted his revised evaluation report on 29.07.2003. The Central Government asked the CMPFO to have a second opinion/re-evaluation of the actuarial report by an actuary in the panel with Actuarial Society of India. This report of the actuary was submitted on 29.06.2006 followed by a supplementary report dated 10.10.2006. Both these reports were placed in the 145st meeting of the Board of Trustees of CMPFO held on 11.10.2006. The actuary indicated a deficit of Rs. 1946.67 cores and recommended enhancement of contribution from the employees by amendment in the CMPS, 1998. Since the evaluation was based on just 40.35% of the data pertaining to strength of CMPF/pension membership, the BOT directed to get the evaluation done on 100% data. The period covered was extended up to 31.12.2011. Draft Report dated 9.7.12 of Actuary, was deliberated in the meeting of 156th Board of Trustees held on 20.07.12 and as per decision an expert Committee was formed to go into the details of actuarial report. The meeting of the Committee was held on 16.10.12 and 17.10.12. They have submitted the report in which one of the recommendations was to request CIL to send the proposal to Technical Committee of JBCCI for framing of a model to fund the liability. The matter was further deliberated in the 157th Meeting of Board of Trustees held on 22.02.13. Coal India Limited informed the Board that the matter is under consideration with Joint Bipartite Committee for the Coal Industry (JBCCI).

Acquisition of coalfields by CIL abroad

2177. SHRIMATI KUSUM RAI:

SHRI ARVIND KUMAR SINGH:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

Will the Minister of COAL be pleased to state:

(a) the details of coalfields acquired by Coal India Limited and other public sector companies during the last five years in other countries, company-wise;